

DIVISION BENCH
COURT - II

P-101

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/236(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03RD MAY 2024

IN THE MATTER OF	UCO BANK VS ANKIT METAL & POWER LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Joy Saha, Sr. Adv.] For the Financial Creditor
Mr. Santosh Kr. Ray, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

Mr. Ishaan Saha, Adv.] For the Corporate Debtor
Mr. Avishek Guha, Adv.]
Mr. Arunika Dutta, Adv.]
Mr. Kaustov De Sarkar, Adv.]

ORDER

1. Ld. Counsel for the parties present.
2. No further adjournments would be granted in view of the fact that Hon'ble NCLAT has mandatorily directed this Tribunal to pass an order within a period of two months from the date of previous hearing of the parties.
3. Both the parties are manifestly to file written notes of arguments within a period of one week.
4. List the matter on **06.05.2024 at 11:00 a.m.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**